



2026:AHC:12929

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 214 of 2026

Niyaz Ahmad

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Saroj Kumar Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Sub Divisional Magistrate (Judicial), Tehsil Pt. Deen Dayal Upadhyay Nagar, District Chandauli to decide the proceedings pending before him under Section 24 of the U.P. Revenue Code, 2006 being Case No.RST/5881/2022, Computer Serial No.T202214180405881 expeditiously.
3. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
4. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of four months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 19, 2026
Pramod Tripathi